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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

CP NO. 200/2005 IN
OA NO. 568/2004 & 1207/2004

This the 21st day of November, 2005

HON'BLE MR. JUSTICE M.A.KHAN, VICE CHAIRMAN (J)
HON'BLE MR. D.R.TIWARI, MEMBER (A)

Sohan Lal
Ex. Deputy Director,
Directorate of Co-ordination,
Police Wireless,
Ministry of Home Affairs,
R/o C-4 B/39 Janakpuri,
New Delhi-110058.

(By Advocate: Sh. M.K.Bhardwaj)

Versus

Union of India & others through

1. Sh. Dhirendra Singh
Secretary,
Govt. of India,
Ministry of Home Affairs,
North Block, New Delhi.
2. Sh. Kamlesh Deka,
Director Police Telecommunications,
DCPW, Ministry of Home Affairs,
Block-9, CGO Complex,
New Delhi.
3. Sh. M.S.Popli,
Addl. Director,
DCPW, Block-9,
CGO Complex, New Delhi.
4. Sh. Asim Kumar Das
Pay & Accounts Officer
DCPW, Block-9,
Lodhi Road, New Delhi.

(By Advocate: Sh. K.R.Sachdeva)

ORDER (ORAL)

Hon'ble Mr. Justice M.A.Khan, Vice Chairman (J)

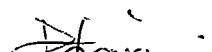
Learned counsel for respondents has produced a copy of the order dated 18.11.2005 whereby in pursuance of the order of this Tribunal dated 17.10.2005 the amount of leave encashment has been paid to the applicant. Counsel for applicant has

reached an amicable settlement



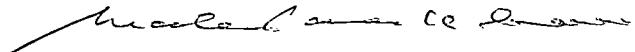
admitted that the copy of the order has been received by the applicant. Counsel for respondents stated that the amount shall also be paid to the applicant within one week. In view of this assurance, it appears that order of this Tribunal dated 8.12.2004 passed in OA-568/2004 and 1207/2004 has been complied with. Counsel for applicant has stated that the amount of gratuity, however, will be released to the applicant on his furnishing of Surety Bond of an officer of equivalent rank which was not a condition imposed by the Tribunal in the order. Counsel for respondents has pointed out that this question has already been dealt with in the previous order dated 17.10.2005. In view of above decision, we need not enter into this controversy any more.

2. The order of the Tribunal has been complied with. The contempt petition need not be proceeded with further. Accordingly, contempt petition is dismissed. Notices are discharged.



(D.R. TIWARI)
Member (A)

'sd'



(M.A. KHAN)
Vice Chairman (J)